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**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
AT CHENNAI**

Original Application No.166 of 2025 (SZ)

In The Matter Of:

Mr.Bharathi
Chennai.

.... Applicant(s)

VS

1.The Tamil Nadu Coastal Zone Management
Authority, Rep by its Member Secretary,
Chennai and Ors.

...Respondent (s)

**STATUS REPORT FIELD ON BEHALF OF
GREATER CHENNAI CORPORATION RESPONDENT -2**

I, J.Kumaragurubaran, I.A.S, Son of (Late) Th.S.Jayabalan,
Hindu aged about 45 years, the Commissioner, Greater Chennai
Corporation, Ripon Buildings Chennai – 600 003, do hereby
solemnly affirm and sincerely state as follows: -

1. I am filing this status report and I am well acquainted with the facts of the above case as per available records.
2. I submit that, the status report filed by the Greater Chennai Corporation in response to the case lodged as stated above with regard to immersion of idols in the water body in Srinivasapuram Beach, Pattinampakkam, Chennai.


**COMMISSIONER
GREATER CHENNAI CORPORATION**

3. I submit that, the above stated original application came up for hearing on 26.08.2025 and the Hon'ble Tribunal issued notice to the respondent, Greater Chennai Corporation. I submit that, the case was again taken up on 29.08.2025 for filing the status report.
4. I submit that, a letter No.536/2025 /P1 dated 27.08.2025 was sent by Director, Department of Environment and Climate change and Member Secretary, Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) & Chennai Metro Rail Limited (CMRL), Metros Building, Nandanam, Chennai - 35 to The Commissioner of GCC, under Sec.5 of Environment (Protection) Act 1986 with the direction to remove the dumping and levelling of debris in Pattinampakkam, Seashore (CRZ-IA Area) and restore the site to its original condition on or before 29.08.2025 and the same is annexed herewith as **Annexure 1.**
5. I submit that, a letter No.Z.O.XIII.C.No.C7/5551/2025 dated 29.08.2025 was sent by the Commissioner Greater Chennai Corporation to the Director of Environment and Climate change and Member Secretary, Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) & Chennai Metro Rail Limited (CMRL) and the same is annexed herewith as **Annexure 2** with the following contents as follows: -

- i) Letter has been received from Assistant Commissioner of Police, Mylapore to provide necessary mud road towards Seashore to help the cranes to lift idols put them into the sea the same is annexed herewith as **Annexure 3**. On the basis of the same only vehicles (JCB/Bobcat and lorry) have been provided from Greater Chennai Corporation to the Police Department.
- ii) Further on the basis of the O.A.No.166 of 2025 dated 26.08.2025 being filed in the Hon'ble NGT, (SZ), Chennai the removal of the debris dumped by the Police Department has been commenced by Greater Chennai Corporation on 28.08.2025 evening itself. So far 55 trips of debris have been removed and stretch of sand area of size 60M (L) x 7M (W) has been restored. Subsequently the removal work couldn't be continued, since the process like barricading, basic arrangements for the movements of cranes etc., for the immersion of Vinayagar Idol is commenced.
- iii) In view of the above said reasons it was assured that the entire stretch of sand area filled with debris will be restored to its original condition at the earliest.


COMMISSIONER
GREATER CHENNAI CORPORATION

(4)

6. I submit that, subsequently immediately after the idols immersion work which was carried out on 30th and 31st of August 2025, the Greater Chennai Corporation has carried out the work of removing and levelling of debris in Pattinampakkam, Seashore (CRZ-IA Area) by restoring the site to its original condition on 01.09.2025 and the GPS photographs of which is annexed herewith as Annexure 4.

Hence it is prayed that this Hon'ble Tribunal may accept and take on record the status report submitted and to pass suitable orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice.



COUNSEL FOR 2ND RESPONDENT

Solemnly affirmed at Chennai

On this the 01st day of September 2025

And signed his name in my presence


COMMISSIONER
GREATER CHENNAI CORPORATION

() Before Me

()


Advocate : Chennai E.No.340/96 7/8

DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE

From,
Thiru. A. R. RahulNadh IAS,
Director, Department of Environment and
Climate Change and Member Secretary,
TNSCZMA, CMRL, MetroS Building,
Nandanam, Chennai-35

To
The Corporation Commissioner,
Greater Chennai Corporation,
Ripon Building, Raja Muthiah Road,
Chennai-3.

Letter No. 536/2025/P1, Dated:27.08.2025

Sir,

Sub: Direction under section 5 of Environment (Protection) Act 1986 - Department of Environment and Climate Change – CRZ violation – OA 166 of 2025 of Hon'ble NGT (SZ) - Prohibited Activity -- Dumping and Leveling of Debris in Pattinapakkam Seashore (CRZ-IA Area) – **Directions for Removal** – Regarding.

Ref:

1. CRZ Notification, 2011 issued under the Environment (Protection) Act, 1986.
2. Hon'ble NGT (SZ), Chennai, OA No. 166 of 2025 –dated 26.08.2025.
3. Site inspection conducted by the officials of the Department of Environment and Climate Change (DoECC) on 27.08.2025.

It has been brought to the notice of this Department, and also recorded in the proceedings of the Hon'ble National Green Tribunal (Southern Zone), Chennai in OA No. 166 of 2025, that debris dumping and leveling activities have been carried out along the **Pattinapakkam seashore**, which falls under **CRZ-IA** classification.

In pursuance of the directions of the Hon'ble Tribunal, a joint inspection was carried out by the Deputy Director and the Assistant Executive Engineer of this Department on 27.08.2025. The inspection report confirms that:

1. The alleged activity of dumping and leveling is taking place in the **CRZ-IA area**, which is ecologically sensitive.
2. Such activity is **prohibited under the CRZ Notification, 2011**, unless specific clearance/permission is obtained from the Competent Authority.
3. No valid clearance/approval has been produced or made available for the said activity.

In view of the above, and in compliance with the provisions of the CRZ Notification, 2011, as well as the Environment (Protection) Act, 1986, you are hereby **directed to immediately remove the debris dumped in the Pattinapakkam CRZ-IA area and restore the site to its original condition.**

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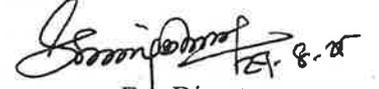
A detailed compliance report along with photographic evidence of the removal and restoration shall be furnished to this Department on or before **29.08.2025**, to enable submission of the same before the Hon'ble NGT (SZ), Chennai.

Non-compliance of the above direction will be viewed seriously and reported to the Hon'ble Tribunal for appropriate further action as per law.

Your's Faithfully

SD/-A.R. RAHULNADH IAS
Director, Department of Environment and Climate Change.

//Forwarded by order//


For Director

Encl: site inspection report

Copy Submitted to,

1. The Additional Chief Secretary to Governemnt,
Enviornment, Climate Change and Forest Department.
2. The Chairperson,
Tamil Nadu Pollution Control Board.
3. Chairman/District Collector
DCZMA, Chennai

Zone - XIII - Srinivasapuram – Vinayagar Idol Immersion Arrangements

Ac zone 13 <aczone13@gmail.com>

Fri, Aug 29, 2025 at 6:36 PM

To: "tnsczma@gmail.com" <tnsczma@gmail.com>, "tamilnadudoe@gmail.com" <tamilnadudoe@gmail.com>, jacobrajanbabu@yahoo.co.in, "V_KUMARESAN V.Kumaresan" <Vkumaresanjuris@gmail.com>

From

To

The Commissioner
Greater Chennai Corporation,
Ripon Building,
Chennai -600 003.

The Director
Department of Environment and Climate
Change and Member Secretary,
TNSCZMA, CMRL, Metros Building,
Nandanam,
Chennai – 600 035.

Z.O.XIII.C.No.C7/5551/ 2025

Date:29.08.2025

Sub: Greater Chennai Corporation –Zone -13 – Division -171 – Srinivasapuram – Vinayagar Idol Immersion Arrangements – Letter received From **Tamil Nadu Coastal Zone Management Authority** for CRZ Violations – Reply to be furnished – Orders requested – Reg.

Ref: 1. Letter from Department of Environment and Climate Change vide Lr. No. 536/2025/P1, Dated : 27.08.2025
2. Letter from ACP, Mylapore Range, Dated : 17.08.2025
3. Letter from the Director TNSCZMA Vide No. 536/2025/P1, Dated : 27.08.2025
4. Hon'ble NGT (S2) Chennai, O.A.No. 1660/2025, Dated : 26.08.2025

With reference to 1st cited above, a letter has been received from the Director **Tamil Nadu Coastal Zone Management Authority**, directing that to remove immediately the debris dumped in the Pattinapakkam CRZ – IA area and restore the site to its original condition and to submit the detail complaints report along with photographic evidence of the removal and restoration shall be furnished on or before 29.08.2025 to enable submission of the same before the Hon'ble National Green Tribunal (SZ), Chennai.

In this regard it is submitted that, a letter has been received from Assistant Commissioner of Police, Mylapore, to provide necessary mud road towards Seashore to help the cranes to lift idols put them in to the sea vide reference 2nd cited above.

On the basis of this letter, only vehicles (JCB /Bobcat and Lorry) have been provided from Greater Chennai Corporation to the Police Department.

With reference to 4th cited above, a case has been filed in National Green Tribunal (SZ) Chennai vide OA.No.166 of 2025.

The removal of debris dumped by the Police Department has been commenced by Greater Chennai Corporation on 28.08.2025 evening itself. So far 55 trips debris has been removed and a stretch of sand area of size 60M (L) X 7M (W) has been restored.

The removal work can't be continued, since the process like barricading, basic arrangements for the movement of cranes etc., for the immersion of Vinayagar Idol is commenced.

It is assured that the entire stretch of sand area filled with debris will be restored to its original conditions at the earliest.

Sd. J.Kumaragurubaran IAS
Commissioner
Dated : 29.08.2025

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From

The Commissioner
Greater Chennai Corporation,
Ripon Building,
Chennai -600 003.

To

The Director
Department of Environment and Climate
Change and Member Secretary,
TNSCZMA, CMRL, Metros Building,
Nandanam,
Chennai – 600 035.

Z.O.XIII.C.No.C7/5551/ 2025

Date:29.08.2025

Sub : Greater Chennai Corporation –Zone -13 – Division -171 – Srinivasapuram –
Vinayagar Idol Immersion Arrangements – Letter received From **Tamil Nadu
Coastal Zone Management Authority** for CRZ Violations – Reply to be furnished
– Orders requested – Reg.

- Ref :
1. Letter from Department of Environment and Climate Change vide Lr. No. 536/2025/P1, Dated : 27.08.2025
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 4. Hon'ble NGT (S2) Chennai, O.A.No. 1660/2025, Dated : 26.08.2025

With reference to 1st cited above, a letter has been received from the Director **Tamil Nadu Coastal Zone Management Authority**, directing that to remove immediately the debris dumped in the Pattinapakkam CRZ – 1A area and restore the site to its original condition and to submit the detail complaints report along with photographic evidence of the removal and restoration shall be furnished on or before 29.08.2025 to enable submission of the same before the Hon'ble National Green Tribunal (SZ), Chennai.

In this regard it is submitted that, a letter has been received from Assistant Commissioner of Police, Mylapore, to provide necessary mud road towards Seashore to help the cranes to lift idols put them in to the sea vide reference 2nd cited above.

On the basis of this letter, only vehicles (JCB /Bobcat and Lorry) have been provided from Greater Chennai Corporation to the Police Department.

With reference to 4th cited above, a case has been filed in National Green Tribunal (SZ) Chennai vide OA.No.166 of 2025.

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The removal of debris dumped by the Police Department has been commenced by Greater Chennai Corporation on 28.08.2025 evening itself. So for 55 trips of debris has been removed and stretch of sand area of size 60M (L) X 7M (W) has been restored.

The removal work can't be continued, since the process like barricading, basic arrangements for the movement of cranes etc., for the immersion of Vinayagar Idol is commenced.

It is assured that, the entire stretch of sand area filled with debris will be restored to its original conditions at the earliest.

Sd. J.Kumaragurubaran IAS
Commissioner
Dated : 29.08.2025

// True copy// By order //

Assistant Commissioner Senior Grade/Z-13

29.08.25
E.S./Z-13

29/8/25



Inland Speed Post



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ModeofPayment Cash	
Sender	Receiver
COMMISSIONER Diplr- Mobile No.1234567890 GR CHENNAI CORP CHENNAI-600003	THE DIRECTOR Diplr- Mobile No.1234567890 CMRL METRO BUILDUNG CHENNAI-600035

Track on www.indiapost.gov.in OR Dial 18002665858

case of any complaint, please visit <https://crm.indiapost.gov.in/customer>

Go Green!!! Opt for eReceipts. ePOD

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29/08/2025 20:11:53

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Annexure - 3

From

Inspector of Police,
E5 Foreshore Estate PS
L&O, Pattinapakkam,
Chennai 600 028.

To

The Executive Engineer,
Chennai Corporation,
Zone-XIII, Adyar
Chennai - 600 002.

Dt: 12.08.2025

Sir,

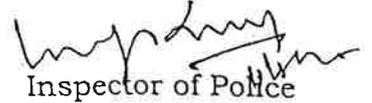
Sub : Vinayagar Idols Immersion Festival - Providing of **Temporary barricade near the sea shore** at Immersion Point, Srinivasapuram
- requested - regarding.

I am to state that Srinivasapuram Beach is one of the places, ear marked by the Tamil Nadu Government as per the GO for immersion of Vinayagar Idols during 2025. Accordingly, the Vinayagar Idols Immersion procession is scheduled to be held on 30.08.2025 and 31.08.2025.

I have to thank for your continuous co-operation by providing necessary temporary barricade near the sea shore every year for giving proper protection to the lives of the devotees by avoiding the devotees / public to take bath in the sea shore.

This year also, I request to provide necessary temporary barricade near the sea shore (Mickel Fish Shop To immersion point), Srinivasapuram Beach on 30.08.2025 and 31.08.2025 for the same purpose.

Thank you, Sir.



Inspector of Police
E5 Foreshore Estate PS
L&O, Chennai - 600 028.

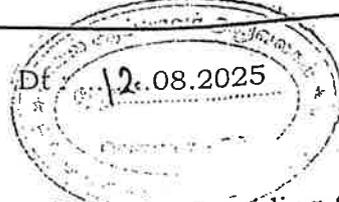
நாள்: 12.8.25
மேல்குறிப்பிட்ட
பெருநகர் போலீஸ் மன்றத்திடம்

From

Asst. Commr. of Police,
Mylapore Range,
Chennai Police,
Chennai 600 004.

To

The Executive Engineer,
Chennai Corporation,
Zonal - XIII
Chennai - 600 020.



Sir,

Sub : Vinayagar Idols Immersion Festival.---Providing **Strong Mud Road towards the Seashore** at Immersion Point, Srinivasapuram - requested - regarding.

I am to state that Srinivasapuram Beach is one of the places, ear marked by the Tamil Nadu Government as per the GO for immersion of Vinayagar Idols during 2025. Accordingly, the Vinayagar Idols Immersion procession is scheduled to be held on 30.08.2025 and 31.08.2025..

I have to thank for your continuous co-operation by providing necessary mud road towards sea shore to help the Cranes to lift the idols and put them into the sea every year.

This year also, I request to provide necessary strong mud road towards sea shore since the existing mud road was some what damaged due to rain and erosion of the sea.

Thank you, Sir.

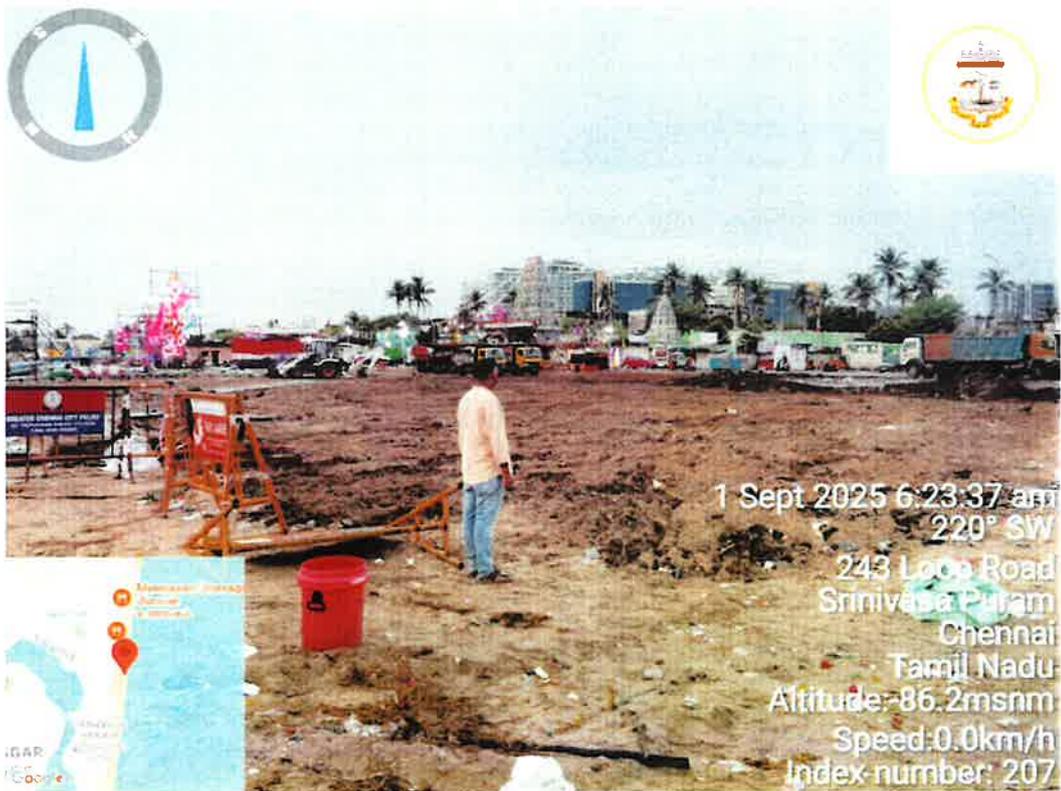
Asst. Commissioner of Police,
Mylapore Range, Mylapore,
Chennai - 600 004.

சென்னை மாநகராட்சி
தாரம்: 12.8.25
மாவட்டம்-13
பெருநகர் கல்விக்கல்வி மாநகராட்சி



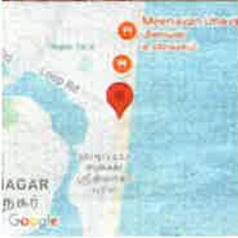






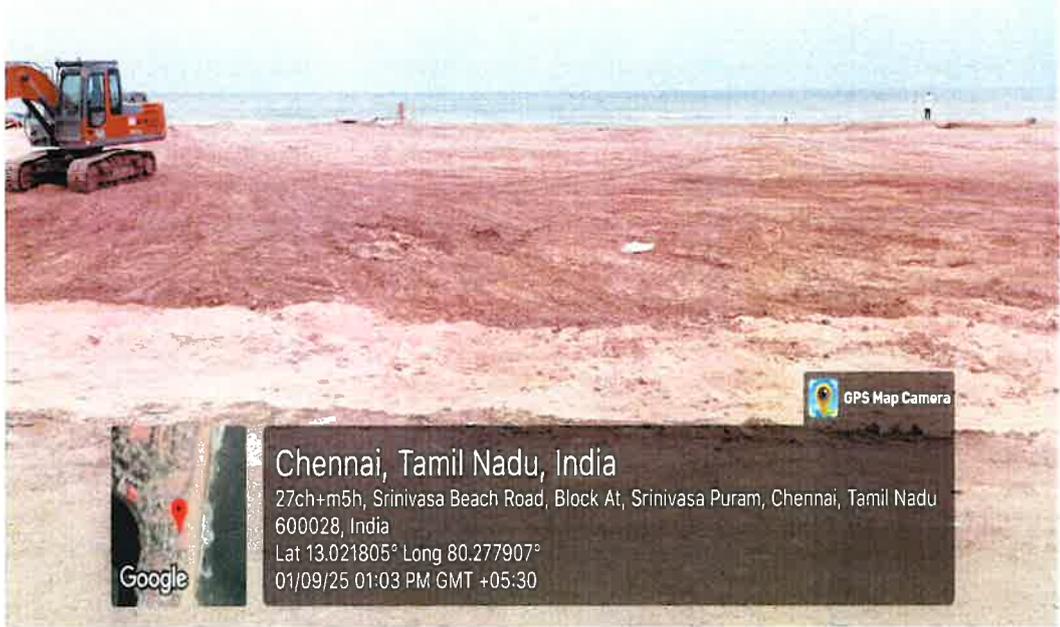


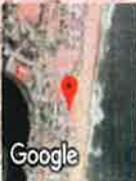
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Srinivasa Puram
Chennai
Tamil Nadu
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Speed:0.0km/h
Index number: 221



1 Sept 2025 9:33:32 am
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Srinivasa Puram
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Tamil Nadu
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Speed:0.0km/h
Index number: 217

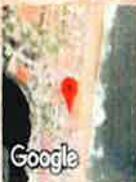
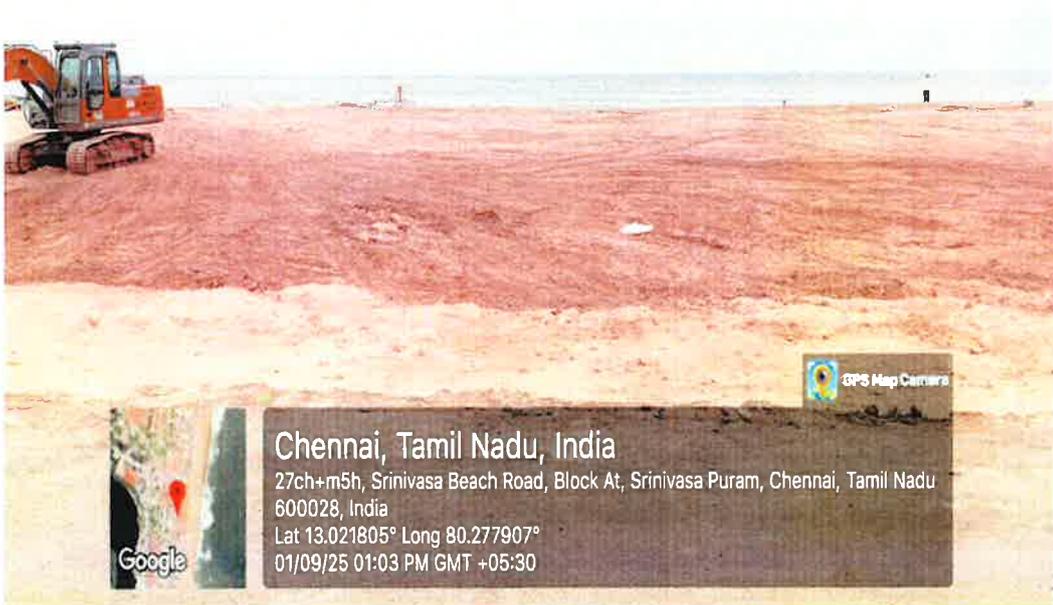






Chennai, Tamil Nadu, India

243, Loop Rd, Srinivasa Puram, Chennai, Tamil Nadu 600028, India
Lat 13.021855° Long 80.277951°
01/09/25 01:04 PM GMT +05:30



Chennai, Tamil Nadu, India

27ch+m5h, Srinivasa Beach Road, Block At, Srinivasa Puram, Chennai, Tamil Nadu 600028, India
Lat 13.021805° Long 80.277907°
01/09/25 01:03 PM GMT +05:30



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**BEFORE THE NATIONAL
GREEN TRIBUNAL SOUTHERN
ZONE AT CHENNAI**

Original Application No.166 of
2025 (SZ)

**STATUS REPORT FIELD ON
BEHALF OF
GREATER CHENNAI
CORPORATION RESPONDENT**

- 2

**TH.RAMESH KANNA,
STANDING COUNSEL**